O.A. No. 61/645/2020

In

CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

M.A. No. 61/453/2021 In O.A. No. 61/645/2020

This the 11th day of March, 2021



- 1. Tulsi Dass Sharma, aged 65 years, S/o Lt. Sh. Gouri Shankar R/o Village Gharwal, Tehsil and District Samba.
- 2. Inderjeet, aged 67 years, S/o Lt. Sh. Jagga Ram, R/o Near Kailash Ahsram Roop Nagar, Chinore, Jammu.
- 3. Ram Paul, aged 65 years, S/o Sh. Kali Dass, R/o Village Pouni Chak, P.O. Akalpur, Jammu.
- 4. Raghubir Singh, Aged 71 years, S/o Lt. Sh. Parbhat Singh, R/o Kupper Bajalta Jammu.

	Applicants
(Advocate:- Mr. Anuj Dewan Raina)	

Versus

- 1. Union Territory of Jammu and Kashmir through its Secretary, ARI & Trainings Department, Civil Secretariat, Jammu.
- 2. General Manager, Ranbir Government Process, Jammu.
- 3. Accountant General (A&E) J&K, Ladakh Jammu through its Seniro Accounts Officer.

Respondent	ts
------------	----

(Advocate: Mr. Raghu Mehta, Sr. C.G.S.C.)



In

ORDER [ORAL]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Miscellaneous Application No. 61/453/2021 has been filed by the applicants seeking disposal of O.A. No. 61/645/2020 titled Tulsi Dass Sharma and ors Vs UT of J&K and ors.



- 2. Learned counsel for the applicant submits that the O.A. can be disposed of by directing the respondents to issue revised pension in favour of the applicants in compliance to judgement dated 13.05.2012 passed by the Hon'ble High Court of Jammu & Kashmir in SWP No. 235/2010 titled Ranbir Govt. Press Employees Association V/s State & Anr
- 3. Learned counsel for the applicants has also relied upon reply given by the Department in R.T.I. where it has been mentioned that:-

"The list of employees who stood retired prior to the date of judgement and got benefits of pre-revised pension in terms of Government Order No. 08-ARI (Trgs.) of 2019 dated 08-03-2019 issued in compliance to the judgement dated 13.05.2015 passed by the Hon'ble High Court in SWP No. 235/2010 titled Ranbir Government Press Employees Association, Jammu Vs State of J&K & Ors are as under:-

- 1. Sh. Awtar Singh
- 2. Sh. Brij Nath
- 3. Sh. Chanan Singh
- 4. Sh. Manzoor Ahmad Hakim"
- 4. We have heard Mr. Anuj Dewan Raina, learned counsel for the applicants and Mr. Raghu Mehta, Sr. C.G.S.C for the respondents and perused the records.
- 5. In view of the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to issue revised pension in favour of the applicants in compliance to judgement dated 13.05.2012 passed by the Hon'ble High

In

Court of Jammu & Kashmir in SWP No. 235/2010 titled Ranbir Govt. Press Employees Association V/s State & Anr implemented vide Govt. Order No. 08-ARI (trgs) of 2019 in the light of communication dated 19.12.2020 disclosing similar benefit of revised pension being issued in favour of the employees.



- 6. It is made clear that we have not entered into the merits of the case.
- 7. There shall be no order as to cost.

(ANAND MATHUR) MEMBER (A)

Aru

(RAKESH SAGAR JAIN) MEMBER (J)